

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 98 OF 2018 &
IA NO. 178 OF 2018

Dated: 23rd October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Paschimanchal Vidyut Vitran Nigam Ltd & Anr.
Versus

.... Appellant(s)

M/s Parmarath Iron Pvt. Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Manoj Kumar Sharma
For Mr. Pradeep Mishra

Counsel for the Respondent(s) : Ms. Anushree Bardhan
Mr. Pulkit Agrwal for R-1

Mr. C.K. Rai
Mr. Sachin Dubey for R-2

ORDER

Learned counsel, Mr. Manoj Kumar Sharma representing learned counsel, Mr. Pradeep Misahra, for the Appellant submitted that, they do not propose to file rejoinder in the matter.

Learned counsel appearing for both the parties submitted that, pleadings are completed in this matter and the matter may kindly be listed for hearing.

Submissions made by the learned counsel appearing for both the parties, as stated supra, are placed on record.

List this matter for hearing on **12.02.2019**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/js

(Justice N. K. Patil)
Judicial Member